

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RICH FRUITS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Rich Fruits Private Limited
2.	Date of incorporation of corporate debtor	17/04/2001
3.	Authority under which corporate debtor is incorporated /registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U51221KA2001PTC028911
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit: F 1 & F 2, No.41, Mosque Complex, MM Road, Fraser Town Bangalore Bangalore KA 560005
6.	Date of closure of Insolvency Resolution Process	28-07-2022
7.	Liquidation commencement date of corporate debtor	28-07-2022 (Copy of order received on 11-08-2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Hari Babu Thota IBBI Registration No: IBBI/IPA-002/IP- N00084/2017-2018/10225
9.	Address and e-mail of the liquidator, as registered with the Board	Address: #41/1, 2nd Floor, A Wing , 11th Cross ,8th Main 2nd Block, Jayanagar ,Bangalore,Karnataka ,560011 E-mail id: csharibabuthota@gmail.com



10.	Address and e-mail to be used for correspondence with the liquidator	#41/1, 2nd Floor, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru - 560 011 E-mail id: richfruitsip@gmail.com
11.	Last date for submission of claims	27-08-2022

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of liquidation of the **Rich Fruits Private Limited** on 28th July 2022 (Copy of order received on 11th August 2022).

The stakeholders of **Rich Fruits Private Limited** are hereby called upon to submit their claims with proof on or before 27th August 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Hari Babu Thota

Liquidator of Rich Fruits Private Limited

Landline: 080 4213 3344

IBBI Registration No: IBBI/IPA-002/IP-N00084/2017-2018/10225.

AFA Certificate No: AA2/10225/02/081122/201502 valid thru 8th Nov 2022.

**Address: #41/1, 2nd Floor, 11th Cross, 8th Main,
2nd Block, Jayanagar, Bengaluru - 560 011.**

Place: Bengaluru

Date: 11-08-2022

येलहन्का न्यू टाउन ब्रान्च
965 & 966, IIG, First Floor, 16th B Cross 2nd Phase, Yelahanka
New Town, Bengaluru – 560064, Ph No-080 – 28564494,
9449862005, Email-Cb10491@Canarabank.com

Ref. No: SARFAESI/04917970000018/03/2022 Date: 18/07/2022

Regd. A.D.

To,
Govindappa M, S/o Mr. Muni Hanumaiah, # 26/3, 3rd cross, 2nd main, Hosahalli Vijayanagar, Bengaluru-560040.

Ref: Your letter dated **08/06/2022** requesting OTS – One Time Settlement of your loan A/c no. **04917970000018**

Dear Sir,

This is with reference to your above referred letter.

In this regard, as it is already in your kind knowledge that the secured asset involved in the subject loan has been sold through auction dated **23/03/2021** as per provisions of Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and abovementioned loan is already closed with the auction proceeds. Therefore, your request for **OTS** at this stage cannot be entertained.

Further, with this letter I would like to remind you that your household items removed as per inventory dated **05/04/2022** are still stored at warehouse **CG Complex, Near Rama medicals, Magadi main road, 3rd cross, Anjana Nagar, Bengaluru 560091**

I once again request you to collect the stored items from the abovementioned warehouse within **7 days** of receipt of this letter, failing which the bank shall not be responsible for any loss or damage caused to the stored items. Further, take note that you are also liable to bear the warehouse charges from **05/04/2022** till the date of collection.

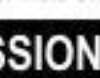
This is for your information.

Sd/- Authorised Officer/Chief Manager
Canara Bank, Yelahanka 2 Branch



सूचियन बैंक
Sakshi Bank

(A Government of India Undertaking)



Union Bank of India

SARAKKI LAYOUT BRANCH
1st Stage, Door No.488B, No.57,
1st main, 3rd Phase, J.P Nagar,
Sarakki Industrial Area Opposite to Mini Forest,
Bangalore -560078 Phone:080-26580323, 26491525

POSSESSION NOTICE

(For immovable Property)[Rule - 8 (1)]

Where as the undersigned being the authorized Officer of the **Union Bank of India, Sarakki layout Branch**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **20.09.2021** calling upon the **Borrower 1) M/s.Adtec Electronic Instruments Private limited. 2) Mr.Paritosh Dandriyal, 3) Mr.S.N.Somasekhar. 4) Mr.Jandhyala Ravi Kiran. 5) M/s.Advanced Sierra Electro tech Pvt Ltd. 6)Mr.S.N.Ravichandra. 7) M/s.Priya Ravichandra** to repay the amount mentioned in the notice of **Rs.1,03,10,245.65/- (Rupees One crore Three Lakh Ten Thousand Two Hundred and Forty five and paise Sixty five Only)** and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules 2002 on this **11th day of August 2022**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Union Bank of India, Sarakki layout Branch** for an amount of **Rs.1,03,10,245.65/(Rupees One crore Three Lakh Ten Thousand Two Hundred and Forty five and paise Sixty five Only)** and interest thereon.

The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Secured Assets:

- 1) All that piece and parcel of the property bearing Site No.22, formed in converted Sy.No.34, situated at kelena Agrahara Village, Begur Hobli, Bangalore South taluk measuring 2568 sq. ft owned by Mr.S.N.Ravichandra and Ms.Priya Ravichandra.
- 2) Stocks and Book debts created out of Bank finance.

Date: 11.08.2022
Place: Bengaluru

Authorised Officer
Union Bank of India

PUBLIC ANNOUNCEMENT	
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF RICH FRUITS PRIVATE LIMITED	
Sl.No.	DETAILS
1.	Name of corporate debtor Rich Fruits Private Limited
2.	Date of incorporation of corporate debtor 17/04/2001
3.	Authority under which corporate debtor is incorporated /registered RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51221KA2001PTC028911
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: Unit: F-1 & F-2, No.41, Mosque Complex, MM Road, Fraser Town Bangalore Bangalore KA 560005
6.	Date of closure of Insolvency Resolution Process 28-07-2022
7.	Liquidation commencement date of corporate debtor 28-07-2022 (Copy of order received on 11-08-2022)
8.	Name and registration number of the insolvency professional acting as liquidator Hari Babu Thota IBBI Registration No: IBBI/IPA-002/IP-ND0084/2017-2018/10225
9.	Address and e-mail of the liquidator, as registered with the Board #41/1, 2nd Floor, A Wing , 11th Cross, 8th Main 2nd Block, Jayanagar , Bangalore, Karnataka-560011 E-mail id: csharibabuthota@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator #41/1, 2nd Floor, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru – 560 011 E-mail id: richfruitsip@gmail.com
11.	Last date for submission of claims 27-08-2022

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of liquidation of the Rich Fruits Private Limited on 28th July 2022 (Copy of order received on 11th August 2022).

The stakeholders of Rich Fruits Private Limited are hereby called upon to submit their claims with proof on or before 27th August 2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Hari Babu Thota
Liquidator of Rich Fruits Private Limited
Landline: 080 4213 3344
IBBI Registration No: IBBI/IPA-002/IP-ND0084/2017-2018/10225
AFA Certificate No: AA2/10225/02/08/1122/201502 valid thru 8th Nov 2022.
Address: #41/1, 2nd Floor, 11th Cross, 8th Main, 2nd Block, Jayanagar, Bengaluru – 560 011.

Place: Bengaluru
Date: 11-08-2022



यूनियन बैंक ऑफ इंडिया
Union Bank of India

UNION BANK OF INDIA

(A Govt. of India Undertaking)

Cantonment Branch

No.21, Ulsoor Road, Opp Telephone Exchange, Bengaluru-560042

Ph: 080-22959649/22959650/22959651, Email:Union099@andhrabank.co.in

POSSESSION NOTICE [See Rule - 8 (1)] (For Immovable Property)

Whereas: The undersigned being the Authorized officer of the **Union Bank of India, Cantonment Branch, Bengaluru**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **30-05-2022** calling upon the Borrowers **Mrs Lavanya H and Mr. Manohar, H No.52, 5th Main, 3rd Cross, Pramod Layout, Bengaluru-560039**, to repay the amount mentioned in the notice of 13(2) for **Rs.2,16,25,066/-** (Rupees Two Crores Sixteen Lakhs Twenty Five Thousand and Sixty Six Only) and interest thereon within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules 2002 on this the **11.08.2022**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Union Bank of India, Haines Road Branch** for an amount **Rs.2,16,25,066/-** (Rupees Two Crores Sixteen Lakhs Twenty Five Thousand and Sixty Six Only) and interest thereon.

The borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the secured assets: Property 1: In respect of southern portion of large property bearing No.84/2, Site No.1. Katha No.84/2/12/1. Situated at Ajanahalli Village, Tavarekere Hobli, Bengaluru South Taluk, Bengaluru. Measuring East to West: 80 feet and North to South : 125 feet, totally measuring 10000 sqft and bounded on: East by: Road; West by: Private Property; North by: Northern portion of same property No.84/2 identified as Site No.2, South by: Private Property.

Property 2: In respect of property bearing Site No.4, Kaggalipura VP Katha No.110, Uttari Village, old assessment No.112, New No.196, situated at Uttari Village, Uttarahalli Hobli, Bengaluru South Taluk, measuring East to West: 99 feet and North to South : 240 feet, totally measuring 23,760 sqft and bounded on: East by: Private Property; West by: Site No.3, North by: Private Property, South by: Road.

Property 3: All that piece and parcel of the Immovable converted land property bearing Sy No.25, measuring to an extent of 3 Acre and 38 guntas of Athibele Hobli, Anekal Taluk, Bangalore District vide conversion order No.ALN(A) (ASR)553/2008-09, dated 24-10-2008 for residential use, issued by special Deputy Commissioner, Bangalore District and Immovable converted land property bearing Sy No.25, measuring to an extent of 1 acre of Athibele Village, Athibele Hobli, Anekal Taluk, Bangalore District, vide conversion order No.ALN(A) (ASR)7/2009-10, dated 01/08/2009, issued by special deputy commissioner, Bangalore District, totally measuring to an extent of 4 acre 38 guntas and bounded on: East by: Survey No.24, West by : Survey No.26, North by: Road and Survey No.23, South by : Road and remaining portion of survey No.25/1, together with 546 sq ft of undivided share, right, title and interest in the above Land. Flat No 390 in third floor, constructed over the schedule 'A' property contains three bedrooms, Kitchen Dining Toilet, Living room with one covered Car parking bearing No 390, and super builtup area measuring 1639 sqft of the apartment known as "DS MAX SAROVAR" together with an undivided share, right, title and interest of land as a specified above.

Date: 11.08.2022

Place: Bengaluru

Sd/- Authorised Officer
Union Bank of India

INTERNATIONAL CONSTRUCTIONS LIMITED

CIN: L45309KA1983PLC038816

Regd. Office: Golden Enclave, Corporate Block, Tower B1, 5th Floor, HAL Old Airport Road, Bangalore – 560017

Tel: 080-49411700, Fax: 080-49411701, email : info@addgroup.co.in

Extract of Un-Audited Consolidated Financial Results for the Quarter ended 30.06.2022

[See Regulation 47(1) (b) of the SEBI (LODR) Regulations, 2015]

Rs. In Lacs

Sl. No.	PARTICULARS	Un-Audited result for 3 Months Ended			Audited result for Year Ended
		30.06.2022	31.03.2022	30.06.2021	31.03.2022
1	Total income from operations (net)	176.39	381.80	160.73	926.21
2	Net Profit / (Loss) for the period (before tax Exceptional and/or Extraordinary items)	(63.29)	116.11	(47.44)	(147.14)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(41.44)	78.50	(42.22)	(100.49)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(26.02)	186.91	(52.82)	36.28
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(245.70)	410.92	(45.79)	393.79
6	Paid-up Equity Share Capital (Face Value per Share Rs.10)	363.39	363.39	363.39	363.39
7	Other Equity (excluding Revaluation Reserves as per balance sheet of previous accounting year)	-	-	-	3,115.45
8	Earnings per share (EPS) (not annualized)				
	(a) Basic	(0.72)	5.14	(1.45)	1.00
	(b) Diluted	(0.72)	5.14	(1.45)	1.00

Notes: 1. Additional Information on Standalone Financial Result pursuant to Reg. 47 (1) (b):

Rs. In Lacs

Sl. No.	PARTICULARS	Un-Audited result for 3 Months Ended			Audited result for Year Ended
		30.06.2022	31.03.2022	30.06.2021	31.03.2022
1	Total income from operations (net)	9.09	76.83	13.05	104.47
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(47.79)	2.16	(34.04)	(129.52)
3	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(43.78)	32.64	(30.25)	(86.76)
4	Total Comprehensive Income	(265.58)	369.72	(23.22)	378.40

A) The above results were approved by the Audit Committee and thereafter approved by the Board of Directors at their respective meeting held on 10th August 2022. The statutory auditor of the company has carried out their review of the aforesaid result for the quarter ended 30th June 2022 and issued unmodified review report.

B) The above results are an extract of the detailed format of the Quarterly Financial Results filed with Stock Exchange under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the unaudited quarterly standalone and consolidated Financial Results for Quarter ended June 30, 2022 are available on the Stock Exchange Websites www.nseindia.com and on the Company's website at <http://infintd.co.in>.

Date: 10.08.2022
Place: Bangalore

For International Constructions Limited
Sd/-Anil Kumar Sethi,
Managing Director, (DIN: 00035800)

ANGLO-FRENCH DRUGS & INDUSTRIES LTD

Registered Office :No. 41, 3rd Cross, V Block , Rajajinagar, Bengaluru, 560 010, Karnataka

CIN:L24230KA1923PLC010205, Telephone : 080- 23156757 E-mail: compliance@afdil.com Website: www.afdil.com

EXTRACT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2022 (Rs. In Lakhs Except EPS)

Sr. No.	Particulars	Standalone			Consolidated		
		Quarter Ended		Year Ended	Quarter Ended		Year Ended
		30.06.2022	30.06.2021	31.03.2022	30.06.2022	30.06.2021	31.03.2022
		(Un-Audited)	(Un-Audited)	(Audited)	(Un-Audited)	(Un-Audited)	(Audited)
1	Total Income from operations	3,299	4,251	16,561	3,301	4,273	16,614
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	-2,206	265	181	-2,206	283	224
3	Net Profit / (Loss) for the period before Tax, (after Exceptional and / or Extraordinary items)	26,436	265	181	26,436	283	224
4	Net Profit / (Loss) for the period after tax (after Exceptional and / or Extraordinary items)	20,301	212	145	20,301	230	188
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)	20,317	209	242	20,317	227	285
6	Equity Share Capital (Face Value of Rs 10 each)	129	129	129	129	129	129
7	Other Equity			1715			1763
8	Earnings per equity share (of Rs. 10/- each)						
	(1) Basic (Rs.)	1,573.72	16.43	11.24	1,573.72	17.82	14.57
	(2) Diluted (Rs.)	1,573.72	16.43	11.24	1,573.72	17.82	14.57

Notes:

- The above is an extract of the detailed format of Unaudited Financial Results for the quarter ended June 30,2022, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter ended June 30, 2022, are available on the Company's Website www.afdil.com and Stock Exchange website (www.mseil.in)
- The Company has prepared these Standalone and Consolidated Financial results in accordance with the companies (Indian Accounting Standards) Rules, 2015 prescribed under Section 133 of the Companies Act, 2013.
- Figures of the previous periods have been regrouped / restated wherever necessary.
- The above results have been reviewed by the statutory Auditor and approved by the Board of Directors at their meetings held on August 10, 2022.

By Order of the Board
for **ANGLO-FRENCH DRUGS & INDUSTRIES LIMITED**
Sd/-

Abhay Kanoria
Chairman & Managing Director
DIN-00108894

Place: Bengaluru
Date : August 10, 2022

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Q1 Net Profit Up 23%*



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— JOURNALISM OF COURAGE —

Un-Audited Financial Results for the Quarter ended 30th June 2022

Statement of Consolidated Un-audited Financial Results for the Quarter 30-06-2022

(Rs. in Lakhs)

Sl. No.	Particulars	Quarter Ended			Year Ended		
		Un-Audited 30.06.2022	Audited 31.03.2022	Un-Audited 30.06.2021	Audited 31.03.2022	Audited 31.03.2021	
1	Revenue from Operation	3,474.88	3,779.65	2,934.68	13,243.12	11,614.31	
2	Other Income	170.85	139.86	78.26	550.23	2,279.81	
3	Total Income	3,645.73	3,919.51	3,012.94	13,793.35	13,894.12	
4	Profit/(Loss) for the period	209.86	602.59	170.84	1,603.78	2,665.86	
5	Total other Comprehensive Income	-	(3.38)	-	(3.38)	(2.51)	
6	Total Comprehensive Income for the Period	209.86	599.22	170.84	1,600.40	2,663.35	
7	Paid-up Equity Share Capital (Face value Rs.10/- per share)	1,335.89	1,335.89	1,319.17	1,335.89	1,319.17	
8	Reserves	24,110.81	23,895.18	22,426.62	23,895.18	22,235.32	
9	Earnings Per Share (Face value of share at Rs.10/-each)(not Annualised)						
(a)	Basic	1.57	4.51	1.30	12.04	20.38	
(b)	Diluted	1.57	4.51	1.30	12.04	20.38	

See accompanying notes to the Financial Results.

Statement of Standalone Un-audited Financial Results for the Quarter ended 30-06-2022

(Rs. in Lakhs)

Sl. No.	Particulars	Quarter Ended			Year Ended		
		Un-Audited 30.06.2022	Audited 31.03.2022	Un-Audited 30.06.2021	Audited 31.03.2022	Audited 31.03.2021	
1	Revenue from Operation	843.36	902.37	603.85	2,979.31	2,730.72	
2	Other Income	22.85	18.66	62.11	116.32	123.06	
3	Total Income	866.21	921.03	665.96	3,095.63	2,853.78	
4	Profit/(Loss) for the period	5.45	65.66	(42.64)	10.11	7.93	
5	Total other Comprehensive Income	-	(3.38)	-	(3.38)	(2.51)	
6	Total Comprehensive Income for the Period	5.45	62.28	(42.64)	6.73	5.42	
7	Paid-up Equity Share Capital (Face value Rs.10/- per share)	1,335.89	1,335.89	1,319.17	1,335.89	1,319.17	
8	Reserves	15,738.67	15,727.45	15,639.09	15,727.45	15,661.27	
9	Earnings Per Share (Face value of share at Rs.10/-each)(not Annualised)						
(a)	Basic	0.04	0.49	(0.33)	0.08	0.06	
(b)	Diluted	0.04	0.49	(0.33)	0.08	0.06	

See accompanying notes to the Financial Results.

The above is an extract of the detailed format of Financial Results for the Quarter ended 30.06.2022 filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulation, 2015. The complete format of Financial Results is available on the Stock Exchange websites at www.bseindia.com, www.nseindia.com and also on Company's website at www.izmoltd.com.

Notes:

- The above Un-audited Q1 results for the quarter ended 30th June, 2022 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 11-08-2022.
- Limited Review of the above results has been carried out by the Auditors.
- Investors Grievances during the quarter: Received - Nil, Attended - Nil, Pending - Nil.
- The Company has added 120 clients in the US market including Step One Automotive and Buckeye Honda.
- In Europe 22 new clients including AGI and Autodefi have been added.
- The Company operates in one reportable segment only.
- Employee benefit expenses for the quarter ended 30th June, 2022 includes Rs. 5.77 lakhs (Q1 ended 30.06.2021: Rs. 20.46 lakhs) expenses recognised on account of Stock option offered to employees under ESOP Schemes, recognised over the vesting period.
- Other income for the quarter ended 30th June, 2022 includes Rs. 4.32 lakhs (Q1 ended 30.06.2021: Rs. 43.61 lakhs) pertains to old credit balances write back made & shown as other income in P&L.
- Previous period figures have been re-grouped/reclassified wherever necessary to conform to the current period presentation.

*Compared to same quarter of PY, at consolidated level

Bengaluru
11th August, 2022

For and on behalf of the Board

sd/-

Sanjay Soni
Managing Director

DIN : 00609097
Flat No. 9, Prestige Casablanca Apt. Airport
Road, Bengaluru - 560017

#177/2C, Bilekahalli Industrial Area, Off Bannerghatta Road, Bengaluru-560 076
Ph: +91 80 67125400, Fax: +91 80 67125408
www.izmoltd.com CIN : L72200KA1995PLC018734

ಸಂಯುಕ್ತ

ಸುರಕ್ಷಿತ ಕರ್ನಾಟಕ ಪ್ರಶಸ್ತಿ ಪುರಸ್ಕೃತ

SAMYUKTA KARNATAKA



ಕರ್ನಾಟಕ

ಶತಕದತ್ತ ಓಟ... ತೊಂಬತ್ತರ ನೋಟ

ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ (ಭಾರತೀಯ ವಿವಾಹವನ ಮತ್ತು ವಿವಾಹವನ ಮಂಡಳಿಯ ನಿಯಮ 12 (ವಿವಾಹವನ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಗಳು, 2016) ಎಚ್ ಫ್ರೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಮಧ್ಯಸ್ಥಗಾರರ ಗಮನಕ್ಕೆ		
ಕ್ರ. ಸಂ.	ವಿವರಣೆಗಳು	ವಿವರಣೆಗಳು
1.	ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ	ಎಚ್ ಫ್ರೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ಸಂಯೋಜನೆಯ ದಿನಾಂಕ	17/04/2001
3.	ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ಅಡಿಯಲ್ಲಿ ಫಾರ್ಮ್ ಬಿ / ಸಂಯೋಜನೆಯಾಗಿದೆ	ಆರ್ ಎ 2-ಬೆಂಗಳೂರು
4.	ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ಗುರುತಿಸಿದ ಸಂಖ್ಯೆ/ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ಸಂಖ್ಯೆ	U51221KA2001PTC028911
5.	ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ಸಂಯೋಜನೆಯ ಕಡತ (ಸಂಯೋಜನೆಯ ಕಡತ) (ಯಾವುದಾದರೂ ಇದ್ದರೆ)	ಸಂಯೋಜನೆಯ ಕಡತ: ಫೈಲ್ ಎಫ್ 1 ಮತ್ತು ಎಫ್ 2, ಸಂಖ್ಯೆ 41, ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ, ಎಂಎಂ ರಸ್ತೆ, ಶ್ರೀಶೈಲ ಬೆಂಗಳೂರು ಬೆಂಗಳೂರು ಕೆಎ- 560005
6.	ವಿವಾಹವನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯ ಮುಕ್ತಾಯದ ದಿನಾಂಕ	28-07-2022
7.	ಫಾರ್ಮ್ ಬಿ ಸಾರ್ವಜನಿಕ ವಿವಾಹ ಪ್ರಾರಂಭ ದಿನಾಂಕ	28-07-2022 (Copy of order received on 11.08.2022)
8.	ಲಿಕ್ವಿಡೇಟರ್ ಆಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ವಿವಾಹ ಪ್ರಕ್ರಿಯೆಯ ಹೆಸರು ಮತ್ತು ಸಂಖ್ಯೆ	ಹಂ ಬಾಬು ಶೋಭಿ IBBI ಸಂಯೋಜನೆಯ ಸಂಖ್ಯೆ: IBBI/PA-002/IP- N00084/2017-2018/10225
9.	ಮಂಡಳಿಯಲ್ಲಿ ಸಂಯೋಜನೆಯಲ್ಲಿ ಲಿಕ್ವಿಡೇಟರ್ ಆಗಿ ವಿವಾಹ ಮತ್ತು ಇ-ಮೇಲ್	ವಿವಾಹ ಸಂಖ್ಯೆ 41/1, 2ನೇ ಮಹಡಿ, ಎ ವಿಂಗ್, 11ನೇ ಫ್ಲಾಟ್, 8ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಬಯಲನಗರ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ-560011 E-mail id: csharibabuthota@gmail.com
10.	ಲಿಕ್ವಿಡೇಟರ್ ಸಂಯೋಜನೆಯಲ್ಲಿ ಪತ್ರ ವ್ಯವಹಾರಕ್ಕಾಗಿ ಬಳಸಬೇಕಾದ ವಿವಾಹ ಮತ್ತು ಇ-ಮೇಲ್	ಸಂಖ್ಯೆ 41/1, 2ನೇ ಮಹಡಿ, ಎ ವಿಂಗ್, 11ನೇ ಫ್ಲಾಟ್, 8ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಬಯಲನಗರ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ- 560011 E-mail id: richfruitsip@gmail.com
11.	ಹಕ್ಕುಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊಡಬೇಕಾದ ದಿನಾಂಕ	27-08-2022

ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ಪ್ರಾಯೋಜಿತ, ಬೆಂಗಳೂರು ಮಹಾನಗರ 28 ಮಾರ್ಚ್ 2022 (11ನೇ ಆಗಸ್ಟ್ 2022 ರಂದು ಸ್ಥಳೀಯ ಅಧಿಕಾರಿ ಪ್ರತಿ) ರಂದು ಎಚ್ ಫ್ರೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ವಿವಾಹವನ ಪ್ರಾರಂಭವನ್ನು ಆರಂಭಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.

ಎಚ್ ಫ್ರೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಹೇಯದಾರರು ತಮ್ಮ ಕ್ಷಮಾಳನ್ನು ಮಾರಾಟಕ್ಕಾಗಿ 27ನೇ ಆಗಸ್ಟ್ 2022ರ ಮೊದಲು, ಮುಖ್ಯ ಸಂಖ್ಯೆ 10ರ ಮರುದ್ರ ನಮೂದಿಸಲಾದ ವಿವಾಹದಲ್ಲಿ ಲಿಕ್ವಿಡೇಟರ್ ಸಲ್ಲಿಸಲು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲದಾತರು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಮಾತ್ರ ಮಾರಾಟಕ್ಕಾಗಿದ್ದು ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲಾ ಇತರ ಸಾಲದಾತರು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಮಾರಾಟಕ್ಕಾಗಿದ್ದು ಕ್ಷಮಾಳನ್ನು ಸಲ್ಲಿಸಬಹುದು.

ಹಕ್ಕುಗಳ ತಪ್ಪು ಅಥವಾ ತಪ್ಪುಬಾಂಧವೆಯಾದ ಮಾರಾಟವನ್ನು ಸಲ್ಲಿಸುವುದು ದಂಡವನ್ನು ಆಕರ್ಷಿಸುತ್ತದೆ.

ಹಂ ಬಾಬು ಶೋಭಿ
ಲಿಕ್ವಿಡೇಟರ್, ಎಚ್ ಫ್ರೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
ಸಹಾಯಕಿ: 080 4213 3344
IBBI ಸಂಯೋಜನೆಯ ಸಂಖ್ಯೆ: IBBI/PA-002/IP-N00084/2017-2018/10225.
AFA ಪ್ರಮಾಣಪತ್ರ ಸಂಖ್ಯೆ: AA2/10225/02/081122/201502 8ನೇ
ಸೆಪ್ಟೆಂಬರ್ 2022 ರವರೆಗೆ ಬಾಧ್ಯವಾಗುತ್ತದೆ.
ವಿವಾಹ ಸಂಖ್ಯೆ 41/1, 2ನೇ ಮಹಡಿ, 11ನೇ ಫ್ಲಾಟ್, 8ನೇ ಮುಖ್ಯ
ರಸ್ತೆ, ಬಯಲನಗರ, ಬೆಂಗಳೂರು-560011.

ಸ್ಥಳ: ಬೆಂಗಳೂರು
ದಿನಾಂಕ: 11-08-2022

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Aug 12, 2022Page No. 03
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